

**Central Administrative Tribunal
Principal Bench**

**CP No.232/2019 in
OA No.1552/2018**

New Delhi, this the 8th day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mohd. Jamshed, Member (A)**

Renu (Age about 25 years)
D/o Late Sh. Dilbagh Singh
R/o Vill. Mahrana, Tehsil-Beri
Distt. Jhajjar (Haryana). ...Applicant

(By Advocate: Shri Prem Chand)

Vs.

1. Ms. Gitanjali Gupta Kundra
Secretary, Services Department
Govt. of NCT of Delhi
Delhi Sachivalaya, 5th Floor
'A' Wing, I.P. Estate
New Delhi-110002.

2. Sh. Nisheeth Saxena
Director Horticulture
Environment Department
11th Floor, MSO Building
I.P. Estate, New Delhi. ...Respondents

(By Advocates: Ms. Esha Mazumdar for Res. No.1 and
Shri Sameer Sharma for Res. No.2)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

This Contempt case is filed alleging that the respondents did not comply with the directions issued by this Tribunal in OA No.1552/2018. It was in relation

to the consideration of the application for appointment on compassionate grounds. This Tribunal fixed four months' time for that purpose.

2. Respondents filed a counter affidavit and enclosed an order dated 31.05.2019. It discloses that the case of the applicant is under consideration and as of now it is referred back to the administrative department for verification of various parameters.

3. We heard Shri Prem Chand, learned counsel for the applicant and Ms. Esha Mazumdar along with Shri Sameer Sharma, learned counsel for the respondents.

4. The applicant is under the impression that her case is not being considered at all. The record, however, discloses that not only her case was considered with reference to various parameters but also it is at the advance stage with the administrative department. Hence, we do not find that the respondents are guilty of deliberate contempt in this matter. Since 365 candidates are involved in the matter, the verification naturally takes time.

5. Hence, we close the contempt case with the observation that the process which is in progress may

go on. The final result of the consideration of the application of the applicant shall be communicated to her.

There shall be no order as to costs.

(Mohd. Jamshed)
Member(A)

(Justice L. Narasimha Reddy)
Chairman

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